

ITEM NO.101

COURT NO.3

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7090/2014

BHULE

Appellant(s)

VERSUS

UNION OF INDIA LAND ACQUISITION OFFICER &amp; ANR. Respondent(s)

Date : 30-06-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE M.M. SUNDRESH  
(VACATION BENCH)

For Appellant(s)

Mr. Bankey Bihari, AOR  
Ms. Sonal Shukla, Adv.

For Respondent(s)

Mr. K.M. Nataraj, ASG  
Mr. Piyush Beriwal, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Rajan Chourasia, Adv.  
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following

## O R D E R

The learned counsel appearing for the appellant, at the outset, tenders apology for remaining absent on the earlier dates.

He states that the appellant was died on 21.03.2022 and prays for time to enable him to take appropriate steps in that behalf.

The learned counsel appearing for the appellant also clarifies that he had not given a consent for listing the

appeal in vacation.

List the matter after four weeks.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR